

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 912 OF 2022
WITH
ORIGINAL APPLICATION NO. 913 OF 2022**

IN THE MATTER OF:

MANAV SEWA SANSTHAN & ANR.

...APPLICANTS

VERSUS

UNION OF INDIA AND ORS.

...RESPONDENTS

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PLACE:- NEW DELHI

DATE: - 25.03.2023

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 912 OF 2022
WITH
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IN THE MATTER OF:

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**RESPONSE TO SITE VISIT REPORT BY THE COMMITTEE
CONSTITUTED VIDE ORDER DATED 23.12.2022**

MOST RESPECTFULLY SHOWETH:-

1. That the above titled Applications were filed under Section 14 and Section 15 of the National Green Tribunal Act, 2010 bringing to its notice the illegal discharge of industrial effluents from sugar mill and distillery unit of:
 - i. Balrampur Chini Mills Ltd. located in Village Bishunipur, Tehsil & District Balrampur, Uttar Pradesh (subject-matter of Original Application No. 912 of 2022); and
 - ii. Bajaj Hindusthan Sugar and Industries Ltd. located in Village Bishunipur, Tehsil & District Balrampur, Uttar Pradesh (subject-matter of Original Application No. 913 of 2022).

The effluents are being discharged from both the units into a nearby storm water drain/ nullah, which is then released into the Suwaon Nala, a rain-fed rivulet. The Suwaon Nala is connected with the Rapti River, which forms part of the Ganga river basin. Such discharge of untreated effluents is beyond the permissible levels of water quality.

2. That the Hon'ble Tribunal considered OA No. 912 of 2022 and OA No. 913 of 2022 together and passed a common Order dated 23.012.2022 directing for constitution of a Joint Committee to conduct a site visit and submit a factual report. The Hon'ble Tribunal directed:

"3. In view of above, we direct a joint Committee of CPCB, State PCB and District Magistrate, Balrampur, with State PCB acting as nodal agency, to ascertain the factual position and take remedial action in accordance with law. An action taken report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may cover compliance of both the industries with reference to the consent conditions, particularly ZLD condition and consented mode of disposal of effluents. Analytical results of samples collected by the applicant may also be adverted to. A copy of the report may also be shared with PPs for their response, if any, before the next date, by email. If there are any other orders with regard to the said units by any other Court, the same be mentioned."

OBJECTIONS/ SUBMISSIONS ON BEHALF OF THE APPLICANTS

3. That the Applicants have the following submissions/ objections to the Joint Committee Report:

With respect to Bajaj Hindusthan Sugar Industries Ltd.

- i. No site visit has been conducted to the *distillery* unit of Bajaj Hindusthan Sugar and Industries Ltd. and only the sugar unit has been inspected by the Joint Committee.
- ii. Satnaryaia Nala, from where the Joint Committee took water samples is located near Bajaj Hindusthan unit, District Basti, however the subject-matter of the present Original Application

is discharge of untreated effluents into Suwaon Nala, District Balrampur.

- iii. The Joint Committee has not analysed water samples from other locations such as ETP inlet, aeration tank of ETP, equalization tank, ETP lagoon, storage lagoon and groundwater sources such as borewells and handpumps, except the Satnaryia Nala which is also not the subject matter of the present Original Application.

With respect to Balrampur Chini Mills Ltd.

- i. The Joint Committee has not analysed water samples from other locations, except Suwoan Nala. These locations include ETP inlet, aeration tank of ETP, equalization tank, ETP lagoon, storage lagoon and groundwater sources such as borewells and handpumps etc.
- ii. Biological Oxygen Demand in the water from Effluent Treatment Plant outlet was found exceeding the standards.

Common submissions/ objections on behalf of Applicants for Bajaj Hindusthan Ltd. And Balrampur Chini Mills Ltd.

- i. The Joint Committee has relied upon water samples analysis report prepared for the project proponent to conclude that no pollutants were found in the effluents.
- ii. The water sample analysis reports of Central Pollution Control Board relied upon by the Joint Committee:
 - Only pertain to the ETP outlet and not for any other location within or outside the premises.
 - The samples have been taken only from sugar and power plant unit and not from the distillery unit.

- The Joint Committee Report also does not mention the date/ location of the analysis by CPCB.
- iii. The Joint Committee on several aspects has relied on the statements given by the representatives of the project proponents, without conducting their own independent inspection.
 - iv. The Hon'ble Tribunal had specifically directed the Joint Committee to look into the compliance with the Zero Liquid Discharge conditions by the project proponents, however, it is not clear whether the Joint Committee has inspected whether the Environmental Clearance condition of Zero Liquid Discharge has been complied with.
 - v. No opportunity was given to the Applicants to represent before the Joint Committee, even when the Applicants had sent an email to the District Collector, Balrampur and Member Secretary, UPPCB requesting that the Applicants may be informed of the date of the site visit, so that the Applicants' issues are also considered by the Joint Committee.

A. Response to observations of the Joint Committee with respect to Bajaj Hindusthan Ltd.

4. That at the outset it is submitted that the Joint Committee Report in the present case cannot be relied upon as it appears to have been conducted for a different unit of Bajaj Hindusthan Sugar and Industries Ltd. located in District Basti, while the subject matter of the present Application is Bajaj Hindusthan Sugar and Industries Ltd. located in District Balrampur. Further, the inspection report suggests that the same was conducted only for the sugar division of Bajaj Hindusthan Sugar and Industries Ltd. and not for Distillery unit of the industry.

No site visit has been conducted to the *distillery* unit of Bajaj Hindusthan Sugar and Industries Ltd.

5. That the Joint Committee Report has stated in its title that the site visit report is with regard to "*M/s Bajaj Hindusthan Limited (Sugar Division), Village Itaimaida, Utraula, Balrampur*" (Page 127). The title of the Report clearly states that site visit has only been conducted to the 'Sugar Division' of Bajaj Hindusthan.
6. That further, a perusal of the observations made by the Joint Committee, mentioned in the Report only pertain to the sugar production unit of Bajaj Hindusthan and no observations have been mentioned regarding the distillery unit of Bajaj Hindusthan (refer Para 16, 17).
7. It is submitted that the Applicants had pointed out violations by the distillery unit of Bajaj Hindusthan, which the Joint Committee has failed to look into.
8. That the Applicants had stated that the distillery unit of Bajaj Hindusthan Sugar and Industries Ltd. is being operated in violation of the following:
 - a. Conditions of the Environmental Clearance granted to the unit that provide that no effluent shall be discharged outside the factory premises and zero discharge shall be strictly followed;
 - b. Section 24 of the Water (Prevention and Control of Pollution) Act, 1974 which prohibits use of a stream or a well for disposal of polluting matter;
 - c. Draft Indicative Guidelines on "*Techno – Economic Feasibility of Implementation of Zero Liquid Discharge (ZLD) for Water Polluting Industries*" issued by the Central Pollution Control Board in 2014 also proposed to makes it mandatory for sugar mills as well as distilleries to comply with zero-liquid discharge norms.

9. That however, the Joint Committee failed to look into the operation of the distillery unit and as per their own admission, has only visited and prepared a report for the '*Sugar Division*' of the Bajaj Hindusthan Sugar and Industries Ltd.

Satnaryia Nala, from where the Joint Committee took water samples is located near Bajaj Hindusthan unit, District Basti, however the subject-matter of the present Original Application is Suwaon Nala, District Balrampur

10. That the Joint Committee has stated (at Page 131) that it collected water samples from Satnaryia Nala, which meets Aami River at Dhansi Village. These water samples were collected from Satnaryia Nala before its confluence into River Aami. The Joint Committee has also provided a Google map (at Page 132) which also shows the Bajaj Hindusthan unit of District Basti along with Satnaryia Nala and River Aami, which is not the subject-matter of the present Original Application. The subject matter of the present Original Application is discharge of effluents in Suwaon Nala located in District Balrampur.
11. It is submitted that Satnaryia Nala and River Aami are not located near Bajaj Hindusthan unit in District Balrampur, but near the Bajaj Hindusthan unit located in District Basti, which is at a distance of approximately 100 kilometres from the unit which is the subject matter of the present Original Application. The Applicants had raised the issue of violations by the Bajaj Hindusthan unit of District Balrampur and not of District Basti. This is corroborated by Uttar Pradesh Pollution Control Board itself in its Report titled "*Action plan for restoration of polluted stretch of River Aami from Rudhauri, Basti to Sohgaura, Gorakhpur*" which clearly mentions at multiple points that Satnaryia Nala is located in District Basti.

Copy of the Report titled "*Action plan for restoration of polluted stretch of River Aami from Rudhauri, Basti to Sohgaora, Gorakhpur*" of UPPCB is annexed herewith as **ANNEXURE A-1**.

12. That this raises doubts upon the veracity of the Report and whether the site visit was conducted at the Bajaj Hindusthan unit under question in this Original Application or at the District Basti unit.

The water sample analysis reports of Central Pollution Control Board relied upon by the Joint Committee only pertain to the ETP outlet only from sugar and power plant unit and also does not mention the date/ location of the analysis

13. That the Joint Committee in its report (at Para 16, Page 130) has relied upon the samples taken by CPCB from the outlet of Effluent Treatment Plant (ETP) of sugar and captive power plant. It is the case of the Applicants that CPCB limited its analysis to only the discharge at the outlet of Effluent Treatment Plant (ETP) and not other locations and that too only from the sugar and captive power plant and not from the distillery.
14. That this analysis by CPCB is incomplete as it does not take into account the wastewater discharge from the distillery unit of Bajaj Hindusthan and has only focused on the sugar and captive power plant. Secondly, CPCB has only analysed the outlet of Effluent Treatment Plant (ETP) and other locations (as also mentioned in the Original Application) have not been analysed.
15. That the Joint Committee has also failed to provide details of the water sample analysis by CPCB i.e. date and year of analysis, laboratory which conducted the analysis and has also failed to annex the reports.
16. Therefore, reliance upon these analysis reports cannot be placed as it does not provide complete information about the wastewater discharge at all the locations.

17. That even if we consider the sample collection by the CPCB to be the sample collected by the Joint Committee, the CPCB should have collected samples from locations other than the ETP outlet point such as:
- i. ETP inlet;
 - ii. Aeration tank of ETP;
 - iii. Equalization tank;
 - iv. ETP lagoon;
 - v. Storage lagoon;
 - vi. Groundwater sources such as borewells, handpumps.
18. That the CPCB has also not analysed the water samples as per the standards mandatory under the Environment (Protection) Rules, 1986 and has only undertaken analysis of some of the parameters mentioned under the Environment (Protection) Rules, 1986.

The Joint Committee has relied upon water samples analysis report undertaken for the project proponent to conclude that no pollutants were found in the effluents

19. That the Joint Committee has relied upon the reports prepared for the project proponent to conclude that no pollutants were found in the effluent discharge of the Bajaj Hindusthan unit (Reports at Page 194 to Page 205).
20. That the Joint Committee Report states that:
- "11. The unit has informed that the unit has got monitored particulate matter in stack emission and wastewater and noise monitoring by the third party once in a year. Copy of the report annexed as Annexure 11 for reference" (Page 130).*
21. That the Joint Committee has relied upon water sample analysis reports for Bajaj Hindusthan Sugar and Industries Ltd. which were undertaken by the project proponent itself and not at the behest of the Joint

Committee. It is the submission of the Applicants that the water sample analysis conducted by the project proponent has a possibility of bias.

22. That the water sample analysis reports for Bajaj Hindusthan Sugar and Industries Ltd. mention that the samples were drawn on 09.12.2022 and the analysis duration was from 10.12.2022 to 16.12.2022. However, the site visit to Bajaj Hindusthan Sugar and Industries Ltd. was conducted by the Joint Committee on 27.01.2023.
23. That in the absence of any water analysis done by the Joint Committee, it is misleading on its part to conclude that no pollutants have been found in the water around Bajaj Hindusthan and that the water samples were within the standards defined under Environment (Protection) Rules, 1986.

The Joint Committee has not analysed water samples from other locations, except Satnarya Nala which is not the subject matter of the present Original Applications

24. That the Joint Committee has only conducted its independent water sample analysis for the Satnarya Nala (Page 131) and no analysis has been conducted for other locations, as were pointed out by the Applicants in the Original Application to having pollutants in excess of the standards defined under Environment (Protection) Rules, 1986.
25. Without prejudice to the fact that the location from where samples were collected is not the subject matter of this Original Application, the Joint Committee should have collected samples from locations other than Satnarya Nala as well such as:
 - i. ETP inlet;
 - ii. Aeration tank of ETP;
 - iii. Equalization tank;
 - iv. ETP lagoon;
 - v. Storage lagoon;

- vi. Groundwater sources such as borewells, handpumps.
26. That in the absence of analysis of water samples from other locations, the Joint Committee cannot conclude that no pollutants were found in the effluents discharged from the unit.

The Joint Committee on several aspects has relied on the statement of the Bajaj Hindusthan Sugar Industries Ltd.

27. That the Joint Committee has relied on the information given by one of the representative of Bajaj Hindusthan Sugar Industries Ltd. that the treated water from the effluents is being re-used:

"13...It is informed by unit representative; treated effluent is being used by local farmers for irrigation purposes which is transported via closed pipeline". (Page 130).

28. That the Joint Committee has not provided any other information regarding discharge of effluents, except what was informed by the representative of Balrampur Chini Mills Ltd.

It is not clear from the Joint Committee Report whether the Environmental Clearance condition of Zero Liquid Discharge has been complied with, despite clear direction by this Hon'ble Tribunal to look into the same

29. That the Environmental Clearance dated 17.09.2007 granted to Bajaj Hindusthan stated that the unit will function on Zero Liquid Discharge system and that:

"No effluent shall be discharged outside the factory premises and zero discharge shall be strictly followed."

30. However, it is not clear from the Joint Committee Report whether the unit is functioning on Zero Liquid Discharge system.
31. That the Joint Committee has failed to clarify the same despite a clear direction from this Hon'ble Tribunal in its Order dated 23.12.2022 that:

*“The report may cover compliance of both the industries with reference to the consent conditions, **particularly ZLD condition** and consented mode of disposal of effluents.”*

No opportunity given to the Applicants to represent before the Joint Committee

32. That the Applicants had sent an email dated 24.12.2022 to the District Collector, Balrampur and Member Secretary, UPPCB requesting that the Applicants may be informed of the date of the site visit, so that the Applicants' issues are also considered by the Joint Committee. However, the Applicants were not informed of the site visits and the same were conducted in absence of the Applicants.

Copy of the email dated 24.12.2022 sent by the Applicants to Collector, Balrampur and Member Secretary, UPPCB is annexed herewith as **ANNEXURE A-2.**

B. Response to observations of the Joint Committee with respect to Balrampur Chini Mills Ltd.

The water sample analysis reports of Central Pollution Control Board relied upon by the Joint Committee only pertain to the ETP outlet only from sugar and power plant unit and also does not mention the date/ location of the analysis

33. That the Joint Committee in its report (at Para 13, Page 221) has relied upon the samples taken by CPCB from the outlet of Effluent Treatment Plant (ETP) of sugar and captive power plant. It is the case of the Applicants that CPCB limited its analysis to only the discharge at the outlet of Effluent Treatment Plant (ETP) and not other locations and that too only from the sugar and captive power plant and not from the distillery.

34. That this analysis by CPCB is incomplete as it does not take into account the wastewater discharge from the distillery unit of Balrampur Chini Mills and has only focused on the sugar and captive power plant. Secondly, CPCB has only analysed the outlet of Effluent Treatment Plant (ETP) and other locations (as also mentioned in the Original Application) have not been analysed.
35. That the Joint Committee has also failed to provide details of the water sample analysis by CPCB i.e. date and year of analysis, laboratory which conducted the analysis and has also failed to annex the reports.
36. Therefore, reliance upon these analysis reports cannot be placed as it does not provide complete information about the wastewater discharge at all the locations.
37. That the CPCB should have collected samples from locations other than the ETP outlet point such as:
 - vii. ETP inlet;
 - viii. Aeration tank of ETP;
 - ix. Equalization tank;
 - x. ETP lagoon;
 - xi. Storage lagoon;
 - xii. Groundwater sources such as borewells, handpumps.
38. That the CPCB has also not analysed the water samples as per the standards mandatory under the Environment (Protection) Rules, 1986 and has only undertaken analysis of some of the parameters mentioned under the Environment (Protection) Rules, 1986.

The Joint Committee has relied upon water samples analysis report undertaken for the project proponent to conclude that no pollutants were found in the effluents

39. That the Joint Committee has failed to collect water samples on its own and has only relied upon the water sample analysis reports prepared for the project proponent itself.

40. That the Joint Committee has stated that:
- “9. The unit has informed that the unit has got monitored particulate matter in stack emission and wastewater monitoring by the third party once in a year. Copy of the report annexed as Annexure 10 (a &b) for reference” (Page 221).*
41. That the Joint Committee has relied upon the water sample analysis reports which were undertaken by the project proponent itself to conclude that no pollutants were found in the effluents. It is also pertinent to note that the reports clearly state that the samples were collected by *“Industry self”*, which shows that there is a likelihood of bias in the collection of the samples. (Page 283 to Page 285).
42. That these samples were received by the testing laboratory on 13.01.2023 and the same were analysed from 13.01.2023 to 16.01.2023. However, the site visit to Balrampur Chini Mills Ltd. was conducted by the Joint Committee only on 24.02.2023 and 25.02.2023.
43. That in the absence of any water analysis done by the Joint Committee, it is misleading on its part to conclude that no pollutants have been found in the water around Balrampur Chini Mills and that the water samples were within the standards defined under Environment (Protection) Rules, 1986.
44. That the project proponent has also not analysed the water samples as per the standards mandatory under the Environment (Protection) Rules, 1986 and has only undertaken analysis of some of the parameters mentioned under the Environment (Protection) Rules, 1986.

The Joint Committee has not analysed water samples from other locations within the premises, except Suwoan Nala

45. That the Joint Committee has only collected water samples for analysis from the Suwoan Nala (at Page 222) and has failed to analysis water

samples from other locations inside the premises and as mentioned in the Original Application.

46. That the Joint Committee should have collected samples from locations other than Suwaon Nala point such as:
- i. ETP inlet;
 - ii. Aeration tank of ETP;
 - iii. Equalization tank;
 - iv. ETP lagoon;
 - v. Storage lagoon;
 - vi. Groundwater sources such as borewells, handpumps.
47. That in the absence of analysis of water samples from other locations, the Joint Committee cannot conclude that no pollutants were found in the effluents discharged from the unit.

The Joint Committee on several aspect relied on the statement of the Balrampur Chini Mills Ltd.

48. That the Joint Committee has relied on the information given by one of the representative of Balrampur Chini Mills Ltd. that the treated water from the effluents is being re-used:

"11...It is informed by unit representative; treated effluent is recycled in Sugar Process, Co-generation and Distillery unit. During the inspection lagoon was empty. It seems treated water is being fully recycled in the Sugar Process, Co-generation and Distillery unit". (Page 221).

49. That the Joint Committee has not provided any other information regarding discharge of effluents, except what was informed by the representative of Balrampur Chini Mills Ltd.
50. That further, vide letter dated 20.03.2023, the Uttar Pradesh Pollution Control Board sought clarifications from Balrampur Chini Mills Ltd.

regarding appropriate evidence on whether any effluents are being discharged from their unit or not. The letter (at Page 125) stated:

"As the unit is not discharging any treated or untreated wastewater outside the premises in this regard unit must submit report with appropriate evidences to SPCB."

51. That therefore, it is clear that the Joint Committee has only relied upon the information given by the representative of Balrampur Chini Mills Ltd. to conclude that no effluents are discharged from the unit and only sought evidence from them after the site visit i.e. on 20.03.2023.

Biological Oxygen Demand in the water from ETP outlet was found exceeding the standards

52. That the Joint Committee has stated (at Para 14, Page 222) that the Balrampur Chini Mills is not complying with the standards with respect to the concentration of Biological Oxygen Demand in the water from ETP outlet as BOD was found to be 65.1 mg/L, as opposed to the standard of 30 mg/L.
53. That this was not only in violation of the standards set under the Environment (Protection) Rules, 1986 but also the consent conditions under the Water (Prevention and Control of Pollution) Act, 1974.

It is not clear from the Joint Committee Report whether the Environmental Clearance condition of Zero Liquid Discharge has been complied with, despite clear direction by this Hon'ble Tribunal to look into the same

54. That the Environmental Clearance dated 14.03.2022 granted to Balrampur Chini Mills Ltd. stated that the unit will function on Zero Liquid Discharge system and that:

*"11. ...The **plant is being / will be based on Zero Liquid discharge system.***

...

*(iv) The project proponent will **treat and reuse the treated water within the integrated industry and no waste or treated water shall be discharged outside the premises.***

55. However, it is not clear from the Joint Committee Report whether the unit is functioning on Zero Liquid Discharge system.
56. That the Joint Committee has failed to clarify the same despite a clear direction from this Hon'ble Tribunal in its Order dated 23.12.2022 that:

*"The report may cover compliance of both the industries with reference to the consent conditions, **particularly ZLD condition** and consented mode of disposal of effluents."*

No opportunity given to the Applicants to represent before the Joint Committee

57. That the Applicants had sent an email dated 24.12.2022 to the District Collector, Balrampur and Member Secretary, UPPCB requesting that the Applicants may be informed of the date of the site visit, so that the Applicants' issues are also considered by the Joint Committee. However, the Applicants were not informed of the site visits and the same were conducted in absence of the Applicants.

Filed by



Ritwick Dutta



Rahul Choudhary
Counsel for the Applicants

**ACTION PLAN
FOR
RESTORATION OF POLLUTED STRETCH
OF
RIVER AAMI
FROM
RUDHAULI, BASTI
TO
SOHGAURA, GORAKHPUR**



**UTTAR PRADESH POLLUTION CONTROL BOARD
TC - 12V, VIBHUTI KHAND, GOMTINAGAR,
LUCKNOW (UP)**

Summary of Drains

| S | Name of the Drain | District/ City | Type of Drains Domestic/ Industrial/Mixed Industrial Mixed | Status of Drains | | | Industries | | Sewage Discharge (MLD) | | | Total Discharge in the River (MLD) |
|--------------|--|-------------------|--|------------------|-----------|------------------|------------|------------------------|------------------------|-----------|-----------|------------------------------------|
| | | | | Tapped | Untapped | Partially Tapped | Number | Treated Effluent (MLD) | Treated | Untreated | Total | |
| 1 | Satnarya Nala | Basti | Industrial | - | 1 | - | 2 | 0 | 0 | 0 | 0 | 0 |
| 2 | Sarahi Nala | Sant Kabir Nagar | Domestic | - | 1 | - | - | - | - | 7 | 7 | 7 |
| 3 | Dhurahara Drain | Sant Kabir Nagar | Industrial | - | 1 | - | 2 | 0.6 | - | - | - | 0.6 |
| 4 | Nagar Panchyat Magahar Nala, Near Kabir Chauraha | Sant Kabir Nagar | Domestic | - | 1 | - | - | - | - | 2 | 2 | 2 |
| 5 | Nagar Panchyat Magahar Nala, Near Rail Bridge | Sant Kabir Nagar | Domestic | - | 1 | - | - | - | - | 3 | 3 | 3 |
| 6 | Sarya Drain | Gorakhpur | Mixed | - | 1 | - | 8 | 3 | - | 12 | 12 | 15 |
| Total | | | - | - | 06 | - | 12 | 3.6 | - | 24 | 24 | 27.6 |

* Drains originating from Gorakhpur Industrial Development Authority (GIDA) meets natural drains known as sarya drain which meets river Aami. This drain is a mixed drain and it carries treated effluent from major 08 water polluting industries, several micro industries and untreated domestic effluent from industries situated in GIDA.

A. Satnariya Drain (Rudhauri, Basti)

a. Origin

Satnariya Drain originates from the near by area of Vill- Athdama, Rudhauri, Basti, Uttar Pradesh. It joins Aami River near village- Athdama, Basti. Coordinates of its meeting point in River Aami are Latitude: 27.06275000N & Longitude: 82.78425000E. Previously the Drain was carrying industrial effluent of 02 Industries in the catchment of river Aami. Presently M/s Bajaj Hindusthan Ltd. (Sugar Division) Athdama, Rudhauri, Basti is not discharging treated effluent in surface water in compliance of charter made by CPCB and M/s Bajaj Hindusthan Ltd. (Distillery Division) Athdama, Rudhauri, Basti is a zero liquid discharge industry.

b. Length covered

Total Distance of Satnariya Drain from its origin to meeting point to Aami River is approx.: 61.9 kms.

c. Details of industries & discharge of their effluent into the drain

Presently Satnariya Drain is carrying natural water/Excess water of irrigation canal.

| Parameters | Results |
|------------------|----------|
| pH | 7.57 |
| BOD (mg/l) | 15 |
| COD (mg/l) | 104 |
| TSS (mg/l) | 372 |
| Date of Sampling | 04.04.19 |



6. MONITORING OF POLLUTION SOURCES

6.1 MONITORING OF DRAINS

All the 06 drains will be monitored on monthly basis and the sampling points are selected near the confluence of the drains with the Aami River. Care has been taken that there is no backwater effect of the river at the sampling point and no source of pollution joins the drain after the sampling point. The details of drain sampling points are given below:

Drain Sampling Points

| Si no | District | Name of Drain | Monitoring Point | Latitude | Longitude | Monitoring Frequency | Controll ing Regiona l Office |
|----------|---------------------|--------------------------------|---------------------|-------------|-------------|-------------------------|--|
| 1 | Basti | Satnariya Drain | Basti | 27.0627500N | 82.7842500E | Monthly | Basti |
| 2 | Sant Kabir Nagar | Sarahi Drain | Basti | 26.7789166N | 83.0956944E | Monthly | Basti |
| 3 | Sant Kabir Nagar | Dhauraha ra Drain | Basti | 26.72031N | 83.105590E | Monthly | Basti |
| 4 | Sant Kabir Nagar | Maghar Nala | Basti | 26.754001N | 83.136691E | Monthly | Basti |
| 5 | Sant Kabir Nagar | Maghar Nala, Rail Bridge | Basti | 26.750255N | 83.139429E | Monthly | Basti |
| 6 | Gorakhpur | Sarya Drian | Gorakhpur | 26.718722N | 83.21747E | Monthly | Gorakhp ur |



Sindhudurg Wetlands <cckokan@gmail.com>

Interim Order of Hon'ble NGT in OA No. 912 and 913 of 2022

1 message

Sindhudurg Wetlands <cckokan@gmail.com>

24 December 2022 at 17:37

To: balrampur.cg@gov.in, ms@uppcb.in

Cc: Manav Seva Sansthan sharawasti <hk9548707@gmail.com>

To,
Hon'ble District Collector & Megistrate
District: Balrampur, Uttar Pradesh.

And
Hon'ble Member Secretary,
UPCB, Uttar Pradesh.

Sub: Interim Order of Hon'ble NGT in OA No. 912 and 913 of 2022.

Respected Sir,

With reference to the above mentioned interim order of the Principle Bench, Hon'ble National Green Tribunal, we the under-mentioned request you to kindly inform us well in advance the date of visit by the said committee to respective sites mentioned in our petition. We can accordingly do our travel plan & would also like to submit our observations at the said sites during your visit.

Thanking you

Yours sincerely

HEMANT KUMAR (For Manav Seva Sanstha). Whatsapp: 90268 51437

SACHIN DESAI (For Syamantak Organization). Whatsapp: 94056 32848

Attachment: One (1)

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 **23-12-2022-O.A. No. 912-2022 (PB).pdf**

110K